FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR PRODO TECHNOLOGIES PRIVATE LIMITED OPERATING IN WHOLESALE TRADING OF TEXTILE PRODUCTS AT GURUGRAM, HARYANA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Prodo Technologies Private Limited PAN: AAMCP0161E CIN: U24230DL2021PTC381425
2.	Address of the registered office	55, 02nd floor, lane-2, Westend Marg, Saidullajab, South Delhi, New Delhi, Delhi, India, 110030
3.	URL of website	No active website exists
4.	Details of place where majority of fixed assets are located	No Fixed Assets made available to RP by the Suspended Director
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	As per latest available Audited Financial Statement for F.Y. 2022-23, the revenue from operation was Rs. 32,27,10,830/-
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details can be sought through an email on cirp.prodo@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria for prospective resolution applicant can be obtained through an email to the RP on cirp.prodo@gmail.com
10.	Last date for receipt of expression of interest	17.10.2025
11.	Date of issue of provisional list of prospective resolution applicants	27.10.2025
12.	Last date for submission of objections to provisional list	01.11.2025
13.	Date of issue of final list of prospective resolution applicants	11.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16.11.2025
15.	Last date for submission of resolution plans	16.12.2025
16.	Process email id to submit Expression of Interest	Cirp.prodo@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Corporate debtor is registered as MSME (as Micro enterprise)

CA VIJAY KUMAR GUPTA IP Reg. No. IBBI/IPA-001/IP-P00262/2017-18/10500

Vijay Kumar Gupta
Resolution Professional
M/s. Prodo Technologies Private Limited
IBBI/IPA-001/IP-P00262/2017-18/10500
408 New Delhi House, 27 Barakhamba Road,
Connaught Place, New Delhi-110001

Date: 02.10.2025
Place: New Delhi

Intec Capital Limited

708, Manjusha Building, 57 Nehru Place, New Delhi-110019

E-AUCTION SALE NOTICE

[Under Rule 9(1) of the Security Interest Enforcement Rules 2002]

E-Auction sale notice for sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002").

Notice is hereby given to the public in general and in particular to the borrower(s), co-borrowers and the guarantors in particular by the Authorised Officer, that the under mentioned property is mortgaged to Intec Capital Limited. The Authorised Officer of the Company has taken the possession under the provision of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The property will be sold by tender cum public E-auction as mentioned below for recovery of under mentioned dues and further interest, charges and cost etc. as per the below details:-

The property will be sold "as is where is" and "as is what is" condition

Details of Mortgage Property	1. Reserve Price / 2. Earnest Money Deposit (EMD)/ & Bid Increase Amount (₹ 25000/-) in all properties
Property situated at, Khasra No. 2063, Khata No. 1115/1351, City Ring Road, Hakikat Nagar, Village- Gill, Ditt.-Ludhiana Punjab - 141116.	
1) Plot No. 65-B, area : 256.66 sq.yds.	(1) ₹ 27,72,000/- (2) ₹ 2,77,000/-
2) Plot No. 68-B, area : 505 sq.yds. i.e 422 Sq. Mtr.	(1) ₹ 54,54,000/- (2) ₹ 5,45,000/-
3) Plot No. 69-B, area 252.77 sq.yds. i.e 211.35 Sq. Mtr	(1) ₹ 27,30,000/- (2) ₹ 2,73,000/-
4) plot No. 70-B, area:252.77sq.yds. i.e 211.35 Sq. Mtr	(1) ₹ 27,30,000/- (2) ₹ 2,73,000/-
5) Plot No. 83-B, area: 252.77 sq.yds. i.e 211.35 Sq. Mtr	(1) ₹ 27,30,000/- (2) ₹ 2,73,000/-
6) Plot No. 84-B, area :252.77 sq.yds. i.e 211.35 Sq. Mtr	(1) ₹ 27,30,000/- (2) ₹ 2,73,000/-

Name of the Borrower and Guarantor- M/s Guava Softs Pvt. Ltd., Anshul Goyal, Ritu Goyal, Sachin Goyal, M/s Anshul Goel Land and Housing Limited.

Inspection Date and Time: of all properties from 24-10-2025 to 30-10-2025 between 11:00am to 04:00 pm contact to Mr. Ashok Kumar on 7290954964 between 11:00am to 6:00 pm.

Date and time of submission of EMD on or before 03-11-2025 upto 5:00pm, with request letter of participation KYC, Pan Card, Proof of EMD at dinesh.negi@inteccapital.com, nodalofficer.north@inteccapital.com, Contact No. 011-46522315.

Date and Time of E-Auction of all the properties-04-11-2025 between12:00 pm to 02:00 pm.

TERMS AND CONDITIONS OF THE E-AUCTION

1. **Contact Mithalesh Kumar** - 7080804466, **mithalesh.kumar@clindia.com**, **support@bankeauctions.com**, Contact No .- 7291981124/25 and **delhi@c1india.com** at their web **https://www.bankeauctions.com** on the dates as mentioned above with unlimited Extension of 5 minutes. Bidders are advised to check detailed terms and conditions of auction sale before submitting their bids refer to the link **https://www.bankeauctions.com**
2. The interested bidders are required to register themselves with the portal and obtain login ID and password well in advance, which is mandatory for e- bidding, from auction service provider (C1 INDIA) prospective bidders may avail online training on e-auction from their registered mobile number only.
3. Online E-auction participation is mandatory in the auction process by making application in prescribed format which is available along-with the offer/tender document on the website.

Date : 30-09-2025
Place : Delhi

Sd/-
Authorized Officer
Intec Capital Limited

FLEUR HOTELS LIMITED

(Formerly known as Fleur Hotels Private Limited)
(CIN: U55101DL2003PLC207912)
Regd. Office: Asset No. 6, Aerocity Hospitality District, New Delhi-110037, India
Tel: +91-11-46050101; Email: sectdeptt@lemontreehotels.com

Form No. INC-26
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

Before the Central Government
Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Fleur Hotels Limited (Formerly known as Fleur Hotels Private Limited) having its Registered Office at Asset No. 6, Aerocity Hospitality District, New Delhi - 110037

.... Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Applicant Company proposes to make an application to the Central Government (Regional Director, Northern Region, New Delhi) under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on **22/09/2025**, to enable the Applicant Company to change its Registered office from **"National Capital Territory (NCT) of Delhi"** to **"State of Haryana"**.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Applicant Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her/its objections supported by an affidavit stating the nature of his/ her/its interest and grounds of opposition to the Hon'ble Regional Director, Northern Region, Ministry of Corporate Affairs at the address **B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office address mentioned below:

Fleur Hotels Limited (Formerly known as Fleur Hotels Private Limited)
Address: Asset No. 6, Aerocity Hospitality District, New Delhi -110037

For and on behalf of
Fleur Hotels Limited
Sd/-
Isha Jain
Company Secretary
M. No.-A25838

Date: 01.10.2025
Place: New Delhi

Form No. INC-26

{Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014}

Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of
CHANDIGARH HEALTHCARE PRIVATE LIMITED
(CIN: U85110CH2011PTC033072)
having its Registered Office at
#38, PALSORA, Sector - 36 Chandigarh, India, 160036

.........Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **22nd September, 2025** to enable the company to change its Registered Office from **"Union Territory of Chandigarh"** to the **"State of Punjab".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

#38, PALSORA, Sector - 36 Chandigarh, India, 160036

For & on behalf of
CHANDIGARH HEALTHCARE PRIVATE LIMITED
Sd/-
GAURAV KUMAR
(DIRECTOR)
DIN : 10196666

Date : 01.10.2025 | **Place :** Chandigarh

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3)

Ground Floor, SCO 33-34-35 Sector-17A, Chandigarh-160017

Case No.: OA/1353/2025

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh No. 27488

INDUSIND BANK LIMITED
V/s
M/S G.S. ENTERPRISES AND OTHERS

To,

(1) M/s G.S. Enterprises through its Proprietor Mr. Gursharan Singh Arora
Residing at:- Shop No. 3 Krishna Complex Raipur Khurd Chandigarh-160003.
Also At:- Flat No. 311 Block-C Third Floor New Generation Apartment Near Railway Flyover Dhakoli Zirakpur Distt. Mohali Punjab-140603.
(2) Mr. Gursharan Singh Alias Gursharan Singh Arora (Proprietor/ Guarantor) R/o Flat No. 311 Block-C Third Floor New Generation Apartment Near Railway Flyover Dhakoli Zirakpur Distt. Mohali Punjab-140603.
(3) Smt. Mandeep Kaur (Guarantor) R/o Flat No. 311 Block-C Third Floor New Generation Apartment Near Railway Flyover Dhakoli ZIrakpur Distt. Mohali Punjab-140603.

SUMMONS

Whereas, **OA/1353/2025** was listed before Hon'ble Presiding Officer/ Registrar on **24.09.2025.**

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ Notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 90,54,249.03**

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial No. 3A of the original application;
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets & properties in the ordinary course of business & deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar** on **05.11.2025 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 26.09.2025.

Signature of the Officer Authorised to issue summons

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES.
NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**").

PUBLIC ANNOUNCEMENT

(Please scan this QR Code to view the Draft Red Herring Prospectus)

OSWAL CABLES™

OSWAL CABLES LIMITED

Oswal Cables Limited (our "**Company**" or the "**Issuer**") was incorporated under the Companies Act, 1956 as a private limited company under the name and style of 'Oswal Cables Private Limited' pursuant a certificate of incorporation dated September 6, 1971 issued by the Registrar of Companies, Rajasthan at Jaipur. Subsequently, pursuant to resolutions passed by our Board of Directors at its meeting held on May 3, 2025 and by our Shareholders in the extraordinary general meeting held on June 11, 2025, our Company was converted into a public limited company, consequent to which its name was changed to 'Oswal Cables Limited', and a fresh certificate of incorporation dated July 03, 2025, consequent to such conversion was issued by the Registrar of Companies, Central Processing Centre. For further details, see "***History and Certain Corporate Matters***" on page 243 of the draft red herring prospectus dated September 30, 2025 ("**DRHP**").

Registered and Corporate Office: G-8, First and Second Floor, Janpath, Shyam Nagar, Jaipur - 302 019, Rajasthan, India; **Telephone:** 0141 236 9420;
E-mail: cs@oswalcables.com; **Website**: https://www.oswalcables.com/; **Contact Person:** Prachi Saxena, Company Secretary and Compliance Officer; **Corporate Identity Number:** U31300RJ1971PLC001375

OUR PROMOTERS: PUNEET TALERA AND GAURAV TALERA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH ("EQUITY SHARES") OF THE COMPANY FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF 5/- EACH AGGREGATING UP TO ₹ 3,000.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 22,200,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AGGREGATING UP TO ₹ [●] MILLION COMPRISING AN OFFER FOR SALE OF UP TO 8,600,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AGGREGATING UP TO ₹ [●] MILLION BY MANAK CHAND TALERA, AN OFFER FOR SALE OF UP TO 8,600,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AGGREGATING UP TO ₹ [●] MILLION BY SURENDRA TALERA, AN OFFER FOR SALE OF UP TO 2,500,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AGGREGATING UP TO ₹ [●] MILLION BY SHAKUNTALA TALERA AND AN OFFER FOR SALE OF UP TO 2,500,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AGGREGATING UP TO ₹ [●] MILLION BY MADHU TALERA ("THE PROMOTER GROUP SELLING SHAREHOLDERS") ("OFFER FOR SALE"). THE OFFER WILL CONSTITUTE [●] % OF OUR POST-OFFER PAIDUP EQUITY SHARE CAPITAL.

THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM, AND WILL BE ADVERTISED IN ALL EDITIONS OF THE ENGLISH NATIONAL DAILY NEWSPAPER [●] AND ALL EDITIONS OF THE HINDI NATIONAL DAILY NEWSPAPER [•], HINDI ALSO BEING THE REGIONAL LANGUAGE OF RAJASTHAN, WHERE THE REGISTERED AND CORPORATE OFFICE IS LOCATED, EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO BSE AND NSE ("BSE" AND TOGETHER WITH NSE, "THE STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision to the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or unforeseen circumstances, our Company may, in consultation with the BRLM, for reasons to be recorded in writing, extend the Bid / Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the website of the BRLM and at the terminals of the Syndicate Member(s) and by intimation to the Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("**SCRR**"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in terms of Regulation 6(1) of the SEBI ICDR Regulations, wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion, the "**QIB Portion**"), provided that our Company, in consultation with the BRLM, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which at least one-third shall be reserved for allocation to domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price, in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one-third of portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders, in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective bank accounts (including UPI ID for UPI Bidders using UPI Mechanism) (defined hereinafter) in which the Bid amount will be blocked by the SCSB or Sponsor Bank(s) as applicable to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. For details, see "***Offer Procedure***" on page 413 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 30, 2025 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI has been made available to the public for comments, if any, for a period of at least 21 days from the date of publication of public announcement by hosting it on the website of the Company at www.oswalcables.com, website of the SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and the website of the BRLM, i.e., Pantomath Capital Advisors Private Limited at www.pantomathgroup.com. Our Company hereby invites the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI, the Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below in relation to the Offer. All comments must be received by SEBI, the Company and/or the BRLMs in relation to the offer at their respective addresses mentioned below on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have neither been recommended, nor approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the Bidders is invited to "***Risk Factors***" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the mainboard of BSE and NSE.

For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, please see the section "***Capital Structure***" on page 85 of the DRHP. The liability of members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section "***History and Certain Corporate Matters***" on page 243 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
PANTOMATH **Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai – 400 072, Maharashtra, India. **Telephone:** 180 088 98711 **Email:** oswalcables.ipo@pantomathgroup.com **Investor grievance email:**investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **Website:** www.pantomathgroup.com **SEBI Registration number:** INM000012110	MUFG MUFG Intime **MUFG Intime India Private Limited** (*formerly known as Link Intime India Private Limited*) C-101, 1st Floor, 247 Park, L B S Marg, Vikhroli (West), Mumbai – 400 083, Maharashtra, India. **Telephone:** +91 810 811 4949, Email: oswalcables.ipo@in.mpms.mufg.com **Investor grievance email:** oswalcables.ipo@in.mpms.mufg.com **Contact Person:** Shanti Gopalkrishnan **Website:** https://in.mpms.mufg.com/ **SEBI Registration number:** INR000004058

COMPANY SECRETARY AND COMPLIANCE OFFICER

Prachi Saxena, Company Secretary and Compliance Officer, G-8, First and Second Floor, Janpath, Shyam Nagar, Jaipur - 302 019, Rajasthan, India; **Telephone:** +91 141 236 9420

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **Oswal Cables Limited**
on and behalf of the Board of Directors
Sd/-
Prachi Saxena
Company Secretary and Compliance Officer

Place: Jaipur, Rajasthan
Date: October 1, 2025

Oswal Cables Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated September 30, 2025 with SEBI and the Stock Exchanges. The DRHP is available on the website of the Company at www.oswalcables.com, SEBI at www.sebi.gov.in, as well as on the website of the BRLM, i.e., Pantomath Capital Advisors Private Limited at www.pantomathgroup.com, respectively and the websites of National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "***Risk Factors***" on page 34 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act and (ii) outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and in accordance with the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.

Adfactors

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

PRODO TECHNOLOGIES PRIVATE LIMITED

Operating In Wholesale Trading Of Textile Products at Gurugram, Haryana
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Prodo Technologies Private Limited** **PAN: AAMCP0161E** **CIN: U24230DL2021PTC381425**
2.	Address of the registered office	55, 02nd floor, lane -2, Westend Marg, Saidullajab, South Delhi, New Delhi, Delhi, India, 110030
3.	URL of website	No active website exists
4.	Details of place where majority of fixed assets are located	No Fixed Assets made available to RP by the Suspended Director
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	As per latest available Audited Financial Statement for F.Y. 2022-23, the revenue from operation was Rs. 32,27,10,830/-
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details can be sought through an email on cirp.prodo@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria for prospective resolution applicant can be obtained through an email to the RP on cirp.prodo@gmail.com
10.	Last date for receipt of expression of interest	17.10.2025
11.	Date of issue of provisional list of prospective resolution applicants	27.10.2025
12.	Last date for submission of objections to provisional list	01.11.2025
13.	Date of issue of final list of prospective resolution applicants	11.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16.11.2025
15.	Last date for submission of resolution plans	16.12.2025
16.	Process email id to submit Expression of Interest	Cirp.prodo@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Corporate debtor is registered as MSME (as Micro enterprise)

Sd/-
Vijay Kumar Gupta
Resolution Professional
M/s. Prodo Technologies Private Limited
IBBI/IPA-001/IP-P00262/2017-18/10500
408 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001

Date: 02.10.2025
Place: New Delhi

FORM NO. INC-19
NOTICE
(Pursuant to rule 22 of the Companies (Incorporation) Rules, 2014)

OKK ZIPS (INDIA) FEDERATION

CIN: U88900PB2023NPL059882

Registered Office: 1284/58, St. No.4, Guru Nanak Dev Nagar, Rahon Road, Basti Jodhewal, Ludhiana - 141007, Punjab.

1. Notice is hereby given that in pursuance of sub-section (4)(ii) of section 8 of the Companies Act, 2013, an application has been made by OKK ZIPS (INDIA) FEDERATION to the Regional Director (Northern Region) at New Delhi, Registrar of Companies at Chandigarh and Central Processing Centre at Haryana for revocation of the licence issued to it under section 8 of the Companies Act, 2013. After the cancellation of license, the Company will be required to add the word "Private Limited" to its name in place of Federation.

2. Principal objects of the company after the revocation of license as per the provisions u/s 8(4)(ii) of the companies Act, 2013 shall be as follows:

a) To carry on the business of promote and undertake research and development activities in the field of apparel industrial accessories and related products to enhance their quality, efficiency, and functionality.
b) To carry out research and development activities related to the design and production of apparel industrial accessories with the goal of improving industrial processes and efficiency.
c) To provide training and skill development programs to individuals, particularly those from economically disadvantaged backgrounds, in the field of apparel accessory manufacturing.
d) To collaborate with industry stakeholders, government bodies, and other organizations to promote sustainable and environmentally responsible manufacturing practices in the production of apparel industrial accessories.
e) To establish and maintain association with manufacturers, suppliers, and distributors to ensure the availabilityand affordability of high-quality industrial accessories for the benefit of the industrial sector.
f) To engage in activities that are necessary, incidental, or conducive to achieving the above objects, including marketing, distribution, and sales of manufactured apparel industrial accessories.

3. A copy of the draft memorandum and articles of the proposed company may be seen at **1284/58, St. No.4, Guru Nanak Dev Nagar, Rahon Road, Basti Jodhewal, Ludhiana-141007, Punjab.**

4. Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to Regional Director (Northern Region), the Registrar of Companies at Chandigarh and Central Processing Centre at Haryana, within thirty days from the date of publication of this notice, by a letter addressed to the **Regional Director (Northern Region), B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003 & Registrar of Companies, 1st Floor, Corporate Bhawan, Plot No. 4 - B, Sector 27- B, PIN-160019, Chandigarh and Central Processing Centre, Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon Haryana-122050, a copy of which shall be forwarded to the Applicant at 1284/58, St. No.4, Guru Nanak Dev Nagar, Rahon Road, Basti Jodhewal, Ludhiana-141007, Punjab.**

Dated this 01st day of October, 2025.

Name(s) of Applicant
For OKK ZIPS (INDIA) FEDERATION
Sunil Kumar Budhiraja (DIN: 07633034) (Director)
Himanshu Chopra (DIN: 10369878) (Director)

प्रपत्र संख्या आईएनसी 25 ए

यह विज्ञापन सार्वजनिक कंपनी को निजी कंपनी में परिवर्तित करने के लिए प्रकाशित किया जाना है।

क्षेत्रीय निदेशक के समक्ष
कॉर्पोरेट कार्य मंत्रालय, उत्तरी क्षेत्र,
बी–2, विंग, द्वितीय तल, दीन दयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स,
नई दिल्ली 110003

मेसर्स गोमांतक एक्सिमिस लिमिटेड, CIN U5510DL1990PLC039057 जिसका पंजीकृत कार्यालय 72, जनपथ, नई दिल्ली 110001 में है, के मामले में।

एतद्वारा आम जनता को सूचित किया जाता है कि यह कंपनी, कंपनी अधिनियम 1956/2013 के अंतर्गत पंजीकृत एक सार्वजनिक लिमिटेड कंपनी है, जिसका पंजीकृत कार्यालय 72, जनपथ, नई दिल्ली 110001 है, कंपनी अधिनियम 2013 की धारा 14 और उसके अंतर्गत बनाए गए नियमों के अंतर्गत उक्त कंपनी को निजी लिमिटेड कंपनी में परिवर्तित करने के अनुमोदन के लिए क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली को आवेदन प्रस्तुत करना चाहते हैं। मंगलवार, 30 सितंबर, 2025 को कंपनी के पंजीकृत कार्यालय 72, जनपथ, नई दिल्ली 110001 में आयोजित वार्षिक आम बैठक में पारित विशेष प्रस्ताव के अनुसार, कंपनी को इस प्रकार के परिवर्तन को प्रभावी बनाने में सक्षम बनाया गया है।

कोई भी व्यक्ति जिसका हित प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह इस सूचना के प्रकाशन की तिथि से 14 दिनों के भीतर, निवेशक शिकायत दर्ज करके, कारणों सहित अपनी आपत्ति क्षेत्रीय निदेशक उत्तरी क्षेत्र नई दिल्ली (www.mca.gov.in) को भेज सकता है, जिसकी प्रति कंपनी को (ईमेल– lndana69@gmail.com) पर या कंपनी के पंजीकृत कार्यालय में भेजी जाएगी।

कृते और आवेदक की ओर से
कृते गोमांतक एक्सिमिस लिमिटेड
हस्ता/–
राकेश वशिष्ठ
निदेशक
डीआईएन 00518784

नई दिल्ली
1 अक्टूबर, 2025

फॉर्म संख्या-INC-26
[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]
(केन्द्रीय सरकार के समक्ष, क्षेत्रीय निदेशक, उत्तरी क्षेत्र)"
कंपनी अधिनियम, 2013 की धारा-13 की उपधारा (4) तथा उपनियम (5) के खण्ड (क) के मामले में कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार
और
कॉग्निटियो एनालिटिक्स इंडिया प्राइवेट लिमिटेड (CIN: U72300DL2014FTC271542) के मामले में

इसका पंजीकृत कार्यालयः एफ 2 केबिन 1 प्रथम तल टीडीआई फन रिपब्लिक मॉल फन सिनेमा मोती नगर नई दिल्ली-110015
....आवेदक कंपनी / याचिकाकर्ता

सार्वजनिक को सूचित किया जाता है कि कंपनी, अधिनियम, 2013 की धारा 13(4) के अंतर्गत केंद्रीय सरकार के समक्ष आवेदन करने का प्रस्ताव करती है, ताकि 17 जुलाई, 2025 को आयोजित असाधारण आम बैठक (EGM) में पारित विशेष प्रस्ताव के अनुसार कंपनी के उपबंध ज्ञापन (MOA) में परिवर्तन की पुष्टि प्राप्त की जा सके, जिससे कंपनी अपना पंजीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "हरियाणा राज्य"** में स्थानांतरित कर सके।

किसी भी व्यक्ति का हित, प्रस्तावित पंजीकृत कार्यालय परिवर्तन से प्रभावित हो सकता है, तो वह अपनी आपत्ति **MCA-21 पोर्टल (www.mca.gov.in) पर Investor Complaint Form** के माध्यम से ऑनलाइन दाखिल कर सकता है या फिर शपथपत्र सहित, जिसमें उसके हित का विवरण और आपत्ति के आधार स्पष्ट हों, क्षेत्रीय **निदेशक (उत्तरी क्षेत्र), कॉर्पोरेट कार्य मंत्रालय, बी-2 विंग, द्वितीय तल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003** को इस नोटिस के प्रकाशन की तारीख से 14 (चौदह) दिनों के भीतर रजिस्टर्ड पोस्ट द्वारा भेज सकता है।

आपत्ति की प्रति आवेदक कंपनी के पंजीकृत कार्यालय के पते पर भी भेजी जानी चाहिए, जो इस प्रकार है:

एफ 2 केबिन 1, प्रथम तल, टीडीआई फन रिपब्लिक मॉल फन सिनेमा, मोती नगर, नई दिल्ली-110015

कंपनी की ओर से
कॉग्निटियो एनालिटिक्स इंडिया प्राइवेट लिमिटेड
हस्ताक्षरित/-
ललित भवानीशंकर वांगिकर (निदेशक)
DIN: 00724038

दिनांक: 01.10.2025
स्थान: नई दिल्ली

फ्लेर होटल्स लिमिटेड
(पूर्व में फ्लेर होटल्स प्राइवेट लिमिटेड के नाम से जाना जाता था)
(सीआईएन : U55101DL2003PLC207912)
पंजीकृत कार्यालयः एसेट नंबर 6, एरोसिटी हॉस्पिटैलिटी डिस्ट्रिक्ट, नई दिल्ली–110037, भारत
दूरभाषः +91-11-46050101, ईमेलः sectdeptt@lemontreehotels.com

प्रपत्र संख्या आईएनसी–26
[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार]
केंद्र सरकार,क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनी अधिनियम, 2013 की धारा 13 की उप–धारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 की उप नियम (5) के खंड (ए) के मामले में

और

फ्लेर होटल्स लिमिटेड (पूर्व में फ्लेर होटल्स प्राइवेट लिमिटेड के नाम से विख्यात) के मामले में, जिसका पंजीकृत कार्यालय एसेट संख्या 6, एरोसिटी हॉस्पिटैलिटी डिस्ट्रिक्ट, नई दिल्ली – 110037 में है।

...............आवेदक कंपनी / याचिकाकर्ता

आम जनता को एतद्द्वारा सूचना दी जाती है कि आवेदक कंपनी ने कंपनी अधिनियम, 2013 की धारा 13(4) के तहत केंद्र सरकार (क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली) को आवेदन करने का प्रस्ताव करती है, जिसमें आवेदक कंपनी अपने पंजीकृत कार्यालय को **"राष्ट्रीय राजधानी क्षेत्र दिल्ली (एनसीटी)"** से **"हरियाणा राज्य"** में बदलने में सक्षम बनाने के लिए 22.09.2025 को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव के संदर्भ में कंपनी के मेमोरेंडम ऑफ एसोसिएशन में परिवर्तन की पुष्टि की मांग की गई है।

कोई भी व्यक्ति जिसका आवेदक कम्पनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से कोई भी हित प्रभावित होने की संभावना हो, तो वह या तो एमसीए–21 पोर्टल (**www.mca.gov.in**) पर निवेशक शिकायत फार्म भरकर या अपने हित के प्रभाव से संबंधित आशय एवं आपत्ति की पृष्ठभूमि को दर्शाते हुए एक शपथपत्र के साथ अपनी आपत्ति पंजीकृत डाक द्वारा माननीय क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉरपोरेट कार्य मंत्रालय, बी–2 विंग, द्वितीय तल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003के के पास इस सूचना के प्रकाशन की तिथि से चौदह (14)दिनों के भीतर भेज सकता है और इसकी एक प्रति पंजीकृत डाक द्वारा आवेदक कम्पनी के निम्नलिखित पते पर पंजीकृत कार्यालय में भी भेजी जानी चाहिए :

फ्लेर होटल्स लिमिटेड (पूर्व में फ्लेर होटल्स प्राइवेट लिमिटेड के नाम से विख्यात)
पता : एसेट संख्या 6, एरोसिटी हॉस्पिटैलिटी डिस्ट्रिक्ट, नई दिल्ली – 110037

फ्लेर होटल्स लिमिटेड
के लिए और उसकी ओर से
हस्ताक्षरकर्ता/–
ईशा जैन
कंपनी सचिव
एम .सं.–ए 25838

दिनांकः 01.10.2025
स्थान : नई दिल्ली

फॉर्म जी
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण
प्रोडो टेक्नोलॉजीज प्राइवेट लिमिटेड
गुरुग्राम, हरियाणा में कपड़ा उत्पादों के थोक व्यापार में कार्यरत
दिवाला और ऋण शोध अक्षमता (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप–नियमावली (1) के अधीन

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन/एलएलपी नंबर सहित।	**प्रोडो टेक्नोलॉजीज प्राइवेट लिमिटेड पैन: AAMCP0161E सीआईएन: U24230DL2021PTC381425**
2.	पंजीकृत कार्यालय का पता	55, 02वीं मंजिल, लेन-2, वेस्टएंड मार्ग, सैदुल्लाजब, दक्षिण दिल्ली, नई दिल्ली, दिल्ली, भारत, 110030
3.	वेबसाइट का यूआरएल	कोई सक्रिय वेबसाइट मौजूद नहीं है
4.	उस स्थान का विवरण जहाँ अधिकांश अचल संपत्तियाँ स्थित हैं	निलंबित निदेशक द्वारा आरपी को कोई अचल संपत्ति उपलब्ध नहीं कराई गई
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	एन ए
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	वित्त वर्ष 2022-23 के लिए नवीनतम उपलब्ध लेखापरीक्षित वित्तीय विवरण के अनुसार, परिचालन से राजस्व 32,27,10,830 रुपये था।
7.	कर्मचारियों/कामगारों की संख्या	शून्य
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूची सहित अन्य विवरण URL पर उपलब्ध हैं:	अधिक जानकारी cirp.prodo@gmail.com पर ईमेल के माध्यम से प्राप्त की जा सकती है।
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता URL पर उपलब्ध है:	संभावित समाधान आवेदक के लिए पात्रता मानदंड cirp.prodo@gmail.com पर आरपी को ईमेल करके प्राप्त किए जा सकते हैं।
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	17.10.2025
11.	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	27.10.2025
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	01.11.2025
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	11.11.2025
14.	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और संभावित समाधान आवेदकों के लिए समाधान योजनाओं के अनुरोध जारी करने की तिथि	16.11.2025
15.	अंतिम समाधान योजना प्रस्तुत करने की तिथि	16.12.2025
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी संसाधित करें	cirp.prodo@gmail.com
17.	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	कॉर्पोरेट देनदार एमएसएमई (सूक्ष्म उद्यम के रूप में) के रूप में पंजीकृत है

हस्ता/–
विजय कुमार गुप्ता
समाधान पेशेवर
मेसर्स प्रोडो टेक्नोलॉजीज प्राइवेट लिमिटेड
IBBI/IPA-001/IP-P00262/2017-18/10500
408 नई दिल्ली हाउस, 27 बाराखंभा रोड, कनॉट प्लेस, नई दिल्ली–110001

तिथि : 02.10.2025
स्थानः नई दिल्ली

राष्ट्रीय कंपनी विधि अधिकरण, इलाहाबाद पीठ के समक्ष
(मूल क्षेत्राधिकार)
कंपनी याचिका (सीएए) संख्या. 23/एएलडी/2025
के साथ संबंधित
कंपनी आवेदन (सीएए) संख्या. 14/एएलडी/2025
कंपनी अधिनियम, 2013 की धारा 230 और 232 के मामले में
और
निम्न के बीच समामेलन की योजना ("योजना") के मामले में

एच एस ज्वेल्स बदायूं प्राइवेट लिमिटेड
पंजीकृत कार्यालय एस–703, ब्लॉक/टावर एस, आम्रपाली सिलिकॉन सिटी, प्लॉट संख्या जीएच–01ए, सेक्टर 16, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश, भारत, 201301

.... विघटित कंपनी/ याचिकाकर्ता कंपनी 1

और

हरसहायमल श्यामलाल सर्राफ प्राइवेट लिमिटेड
पंजीकृत कार्यालयः सी/ओ हरसहायमल श्यामलाल सर्राफ, सर्राफा बाजार, बदायूं, उत्तर प्रदेश, भारत, 243601

.... परिणामी कंपनी / याचिकाकर्ता कंपनी 2

याचिका की सुनवाई हेतु सूचना

कंपनी अधिनियम 2013 की धारा 230–232 के तहत याचिकाकर्ता कंपनी द्वारा एच एस ज्वेल्स बदायूं प्राइवेट लिमिटेड ("इसके बाद "विघटित कंपनी/याचिकाकर्ता कंपनी 1" के रूप में संदर्भित) और हरसहायमल श्यामलाल सर्राफ प्राइवेट लिमिटेड ("इसके बाद "परिणामी/याचिकाकर्ता कंपनी 2" के रूप में संदर्भित) और उनके संबंधित शेयरधारकों और लेनदारों के साथ विलय की योजना को मंजूरी देने के लिए संयुक्त याचिका 02 मई, 2025 को प्रस्तुत की गई थी और शेयरधारकों और लेनदारों की बैठक के वितरण का आदेश राष्ट्रीय कंपनी विधि अधिकरण, इलाहाबाद पीठ द्वारा 19 अगस्त, 2025 को सुनाया गया था। उक्त याचिका अब राष्ट्रीय कंपनी विधि अधिकरण, इलाहाबाद पीठ में 20 नवंबर, 2025 को अंतिम सुनवाई के लिए निर्धारित की गई है।

उक्त याचिका का समर्थन या विरोध करने के इच्छुक किसी भी व्यक्ति को अपने आशय की सूचना याचिकाकर्ता के अधिवक्ता को स्वयं या उसके अधिवक्ता/वकील द्वारा हस्ताक्षरित करके भेजनी चाहिए जिसमें उसका पता भी हो, ताकि वह संयुक्त याचिका की अंतिम सुनवाई के लिए निर्धारित तिथि से कम से कम 02 (दो) दिन पहले "डी–4 बेसमेंट, जंगपुरा एक्सटेंशन, नई दिल्ली, 110014" पर याचिकाकर्ता के अधिवक्ता के पास पहुंच जाए। विरोध के आधार या शपथपत्र की एक प्रति ऐसी सूचना के साथ प्रस्तुत की जानी चाहिए जहां वह याचिका का विरोध करना चाहता है।

संयुक्त याचिका की एक प्रति मांग करने पर याचिकाकर्ता के अधिवक्ता द्वारा किसी भी व्यक्ति को इसके लिए निर्धारित शुल्क का भुगतान करने पर प्रदान की जाएगी।

हस्ता./–
उमा वर्मा
याचिकाकर्ता के लिए वकील

दिनांक: 02.10.2025

प्रपत्र सं. 14 [विनियम 33(2) देखें] रजि. ए/डी द्वारा, दस्ती अन्यथा प्रकाशन द्वारा
वसूली अधिकारी-I/II का कार्यालय
ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी-1)
चतुर्थ तल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली–110001

मांग सूचना

बैंकों और वित्तीय संस्थाओं केबकाया ऋणों की वसूली अधिनियम, 1993 की धारा 25 से 28 तथा आयकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 2 के तहत सूचना

RC/28/2025 **01-09-2025**

बैंक ऑफ बड़ौदा बनाम नितिन गर्ग

सेवा में,

(सीडी 1) नितिन गर्ग पुत्र अनिल कुमार, मकान नंबर टी 172, प्रथम तल, गली नंबर 7, शिवाजी नगर, नरेला, नॉर्थ वेस्ट दिल्ली–110040

(सीडी 2) मैसर्स भगवती स्टोर, इसके स्वामी नितिन गर्ग, 2420, प्लॉट नंबर 1, खसरा नंबर 285, बवाना रोड, नरेला, दिल्ली–110040

यह अधिसूचित किया जाता है कि पीठासीन अधिकारी, ऋण वसूली न्यायाधिकरण, दिल्ली (डीआरटी 1) द्वारा टीए/498/2022 में पारित आदेशों के अनुसरण में जारी किए गए वसूली प्रमाण पत्र के अनुसार, **रुपये 45,09,484.00 (रुपये पैंतालीस लाख नौ हजार चार सौ चौरासी मात्र)** की राशि, साथ ही **07–02–2022** से वसूली तक **11.15 प्रतिशत** वार्षिक की दर पर साधारण ब्याज की दर से लम्बित और भावी ब्याज तथा **रुपये 27,000/– (रुपये सत्ताईस हजार मात्र)** की लागत आपके विरुद्ध (संयुक्त रूप से और अलग–अलग/पूरी तरह से/सीमित रूप से) देय हो गई है।

2. एतद्द्वारा आपसे उपरोक्त राशि का भुगतान सूचना की प्राप्ति के 15 दिन के भीतर करने का निर्देश दिया जाता है, जिसमें असफल रहने पर बैंकों और वित्तीय संस्थाओं के बकाया ऋणों की वसूली अधिनियम, 1993 और तदधीन विरचित नियमों के अनुसार की जाएगी।
3. एतद्द्वारा आपको अपनी आस्तियों का विवरण एक शपथपत्र पर, सुनवाई की अगली तारीख से पहले, घोषित करने का आदेश दिया जाता है।
4. एतद्द्वारा आपको **12–11–2025** को पूर्वा. 10.30 बजे आगे की कार्यवाही के लिए अधोहस्ताक्षरी के समक्ष उपस्थित होने का आदेश दिया जाता है।
5. उपरोक्त राशि के अतिरिक्त आप निम्नलिखित का भुगतान करने हेतु उत्तरदायी हैं :

(क) ब्याज जो प्रमाणपत्र/निष्पादन कार्यवाही की इस सूचना के शीघ्र पश्चात आरंभ हो रही अवधि हेतु देय है।

(ख) इस सूचना तथा वारंट्स की तामील और अन्य प्रक्रियाओं तथा बकाया राशि की वसूली के लिए की गई अन्य कार्यवाही के संबंध में वहन की गई सभी लागतें, प्रभार और खर्चे।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत **01–09–2025** को दिया गया।

वसूली अधिकारी–।।
ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी–1)

KRBL Limited
पंजी. कार्या.: 5190, लाहौरी गेट, दिल्ली–110006
कॉर्पो. कार्या.: सी–32, 5वीं और 6वीं मंजिल, सेक्टर 62, नोएडा–201301, यू.पी.
CIN: L01111DL1993PLC052845
ईमेलः investor@krblindia.com / cs@krblindia.com;
वेबसाइटः www.krblrice.com

भौतिक शेयरों के हस्तांतरण अनुरोधों को पुनः दाखिल करने के लिए विशेष विंडो

सेबी परिपत्र संख्या SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 दिनांक 2 जुलाई, 2025 के अनुसार कंपनी शेयरों के हस्तांतरण हेतु पुनः दाखिल अनुरोध प्रस्तुत करने हेतु भौतिक शेयरधारकों के लिए एकमुश्त विशेष विंडो की पेशकश कर रही है। विशेष विंडो 7 जुलाई, 2025 से 6 जनवरी, 2026 तक खुली है और उन मामलों पर लागू है जहां मूल शेयर हस्तांतरण अनुरोध 1 अप्रैल, 2019 से पहले दाखिल किए गए थे और दस्तावेजीकरण, प्रक्रिया या किसी अन्य कारण से कमियों की वजह से ये वापस/अनदेखे कर दिए गए थे या अस्वीकार कर दिए गए थे। इस विंडो के दौरान हस्तांतरण के लिए पुनः दाखिल किए गए शेयरों को केवल डिमेटिरियलाइज्ड प्रारूप में प्रोसेस किया जाएगा। पात्र शेयरधारक अपने हस्तांतरण अनुरोध को आवश्यक दस्तावेजों के साथ कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट (आरटीए) मैसर्स अलंकित असाइनमेंट्स लिमिटेड, अलंकित हाउस, 4ई/2, झंडेवालान एक्सटेंशन, नई दिल्ली–110055, को प्रस्तुत कर सकते हैं।

100 दिवसीय अभियान – "सक्षम निवेशक" – 28.07.2025 से 06.11.2025

निवेशक शिविर के उद्देश्यों और निवेशक शिक्षा एवं सुविधा के अपने व्यापक अभियान के अनुरूप निवेशक शिक्षा एवं संरक्षा निधि प्राधिकरण (आईईपीएफए) ने 28 जुलाई, 2025 से 6 नवंबर, 2025 तक 100 दिवसीय अभियान – "सक्षम निवेशक" प्रारंभ किया है। यह अभियान उन शेयरधारकों को लक्षित करेगा जिनका लाभांश अदत्त/अदावाकृत है। आईईपीएफए के निर्देशानुसार केआरबीएल लिमिटेड (कंपनी) ने उन शेयरधारकों के लिए 100 दिवसीय अभियान, "सक्षम निवेशक" प्रारंभ किया है जिनका लाभांश अदत्त/अदावाकृत है और कंपनी द्वारा यह सूचना उपरोक्त अभियान के एक भाग के रूप में जारी की जा रही है। सभी शेयरधारक जिनके पास अदत्त/अदावाकृत लाभांश है या जिन्हें अपने ग्राहक को जानिए (केवाईसी) और नामांकन विवरण को अपडेट करने की आवश्यकता है या अदत्त/अदावाकृत लाभांश और शेयरों से संबंधित कोई समस्या/प्रश्न हैं उनसे अनुरोध है कि वे कंपनी को केआरबीएल लिमिटेड, सी–32, 5वीं और 6वीं मंजिल, सेक्टर–62, नोएडा–201301, उत्तर प्रदेश पर लिखें या investor@krblindia.com / cs@krblindia.com पर ईमेल करें। शेयरधारक यह भी ध्यान दें कि यह अभियान विशेष रूप से शेयरधारकों तक पहुँचने और उनके केवाईसी तथा नामांकन विवरण अपडेट करने के लिए शुरू किया गया है। शेयरधारकों से अनुरोध है कि वे अपने विवरण अपडेट करें और अपने अदत्त/अदावाकृत लाभांश का दावा करें और अपने शेयरों को आईईपीएफए को हस्तांतरित होने से बचाएं। यह सूचना कंपनी की वेबसाइट www.krblrice.com और उन स्टॉक एक्सचेंजों जहाँ कंपनी के इक्विटी शेयर सूचीबद्ध हैं जैसे कि नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड की वेबसाइट www.nseindia.com और बीएसई लिमिटेड की वेबसाइट www.bseindia.com पर भी उपलब्ध है।

कृते केआरबीएल लिमिटेड
हस्ता/–
पीयूष असीजा
कंपनी सचिव एवं अनुपालन अधिकारी

दिनांकः 01.10.2025
स्थानः दिल्ली

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INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**").

PUBLIC ANNOUNCEMENT

OSWAL CABLES ™

(Please scan this QR Code to view the Draft Red Herring Prospectus)

OSWAL CABLES LIMITED

Oswal Cables Limited (our "**Company**" or the "**Issuer**") was incorporated under the Companies Act, 1956 as a private limited company under the name and style of 'Oswal Cables Private Limited' pursuant a certificate of incorporation dated September 6, 1971 issued by the Registrar of Companies, Rajasthan at Jaipur. Subsequently, pursuant to resolutions passed by our Board of Directors at its meeting held on May 3, 2025 and by our Shareholders in the extraordinary general meeting held on June 11, 2025, our Company was converted into a public limited company, consequent to which its name was changed to 'Oswal Cables Limited', and a fresh certificate of incorporation dated July 03, 2025, consequent to such conversion was issued by the Registrar of Companies, Central Processing Centre. For further details, see "***History and Certain Corporate Matters***" on page 243 of the draft red herring prospectus dated September 30, 2025 ("**DRHP**").

Registered and Corporate Office: G-8, First and Second Floor, Janpath, Shyam Nagar, Jaipur - 302 019, Rajasthan, India; **Telephone:** 0141 236 9420;
E-mail: cs@oswalcables.com; **Website**: https://www.oswalcables.com/; **Contact Person:** Prachi Saxena, Company Secretary and Compliance Officer; **Corporate Identity Number:** U31300RJ1971PLC001375

OUR PROMOTERS: PUNEET TALERA AND GAURAV TALERA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH ("EQUITY SHARES") OF THE COMPANY FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF 5/- EACH AGGREGATING UP TO ₹ 3,000.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 22,200,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AGGREGATING UP TO ₹ [●] MILLION COMPRISING AN OFFER FOR SALE OF UP TO 8,600,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AGGREGATING UP TO ₹ [●] MILLION BY MANAK CHAND TALERA, AN OFFER FOR SALE OF UP TO 8,600,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AGGREGATING UP TO ₹ [●] MILLION BY SURENDRA TALERA, AN OFFER FOR SALE OF UP TO 2,500,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AGGREGATING UP TO ₹ [●] MILLION BY SHAKUNTALA TALERA AND AN OFFER FOR SALE OF UP TO 2,500,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AGGREGATING UP TO ₹ [●] MILLION BY MADHU TALERA ("THE PROMOTER GROUP SELLING SHAREHOLDERS") ("OFFER FOR SALE"). THE OFFER WILL CONSTITUTE [●] % OF OUR POST-OFFER PAIDUP EQUITY SHARE CAPITAL.

THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM, AND WILL BE ADVERTISED IN ALL EDITIONS OF THE ENGLISH NATIONAL DAILY NEWSPAPER [●] AND ALL EDITIONS OF THE HINDI NATIONAL DAILY NEWSPAPER [•], HINDI ALSO BEING THE REGIONAL LANGUAGE OF RAJASTHAN, WHERE THE REGISTERED AND CORPORATE OFFICE IS LOCATED, EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO BSE AND NSE ("BSE" AND TOGETHER WITH NSE, "THE STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision to the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or unforeseen circumstances, our Company may, in consultation with the BRLM, for reasons to be recorded in writing, extend the Bid / Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the website of the BRLM and at the terminals of the Syndicate Member(s) and by intimation to the Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("**SCRR**"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in terms of Regulation 6(1) of the SEBI ICDR Regulations, wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**" and such portion, the "**QIB Portion**"), provided that our Company, in consultation with the BRLM, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which at least one-third shall be reserved for allocation to domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price, in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders ("**NIBs**") of which (a) one-third of portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders, in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective bank accounts (including UPI ID for UPI Bidders using UPI Mechanism) (defined hereinafter) in which the Bid amount will be blocked by the SCSB or Sponsor Bank(s) as applicable to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. For details, see "***Offer Procedure***" on page 413 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 30, 2025 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI has been made available to the public for comments, if any, for a period of at least 21 days from the date of publication of public announcement by hosting it on the website of the Company at www.oswalcables.com, website of the SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and the website of the BRLM, i.e., Pantomath Capital Advisors Private Limited at www.pantomathgroup.com. Our Company hereby invites the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI, the Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below in relation to the Offer. All comments must be received by SEBI, the Company and/or the BRLMs in relation to the offer at their respective addresses mentioned below on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have neither been recommended, nor approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the Bidders is invited to "***Risk Factors***" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the mainboard of BSE and NSE.

For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, please see the section "***Capital Structure***" on page 85 of the DRHP. The liability of members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section "***History and Certain Corporate Matters***" on page 243 of the DRHP.

BOOK RUNNING LEAD MANAGER		REGISTRAR TO THE OFFER	
PANTOMATH	**Pantomath Capital Advisors Private Limited** Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai – 400 072, Maharashtra, India. **Telephone:** 180 088 98711 **Email:** oswalcables.ipo@pantomathgroup.com **Investor grievance email:** investors@pantomathgroup.com **Contact Person:** Amit Maheshwari **Website:** www.pantomathgroup.com **SEBI Registration number:** INM000012110	MUFG MUFG Intime	**MUFG Intime India Private Limited** (*formerly known as Link Intime India Private Limited*) C-101, 1st Floor, 247 Park, L B S Marg, Vikhroli (West), Mumbai – 400 083, Maharashtra, India. **Telephone:** +91 810 811 4949, Email: oswalcables.ipo@in.mpms.mufg.com **Investor grievance email:** oswalcables.ipo@in.mpms.mufg.com **Contact Person:** Shanti Gopalkrishnan **Website:** https://in.mpms.mufg.com/ **SEBI Registration number:** INR000004058

COMPANY SECRETARY AND COMPLIANCE OFFICER

Prachi Saxena, Company Secretary and Compliance Officer, G-8, First and Second Floor, Janpath, Shyam Nagar, Jaipur - 302 019, Rajasthan, India; **Telephone:** +91 141 236 9420

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **Oswal Cables Limited**
on and behalf of the Board of Directors
Sd/-
Prachi Saxena
Company Secretary and Compliance Officer

Place: Jaipur, Rajasthan
Date: October 1, 2025

Oswal Cables Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated September 30, 2025 with SEBI and the Stock Exchanges. The DRHP is available on the website of the Company at www.oswalcables.com, SEBI at www.sebi.gov.in, as well as on the website of the BRLM, i.e., Pantomath Capital Advisors Private Limited at www.pantomathgroup.com, respectively and the websites of National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "***Risk Factors***" on page 34 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act and (ii) outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and in accordance with the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.

Adfactors